

(23)

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No.171/2002 in
MA No.1590/2002
OA No.653/2000

New Delhi, this the 13th day of August, 2002

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Atma Ram & Others

-Applicants

-Versus-

Union of India & Others

-Respondents

O R D E R (BY CIRCULATION)
Mr. Shanker Raju, Member (J):

The present R.A. is filed, seeking review of our order dated 04.05.2001 passed in OA No.653/2000. We have perused the order dated 04.05.2001. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. By way of this R.A. the review applicants seek to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

2. Consequently, MA-1590/2002 is also rejected.

S. Raju
(Shanker Raju)
Member (J)

'San.'

V.K. Majotra
(V.K. Majotra)
Member (A)